

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 116

COMP.APPL/4 (CH)2023
COMP.APPL/10 (CH)2023
COMP.APPL/11 (CH)2023
And
CP No. 106/Chd/Pb/2022

IN THE MATTER OF:

Vandana Bhalla

...

Petitioner

Versus

Bright Casa International LLP

...

Respondent

Under Section: 63, CA 2013, 63 -65 of LLP Act, 2008

Rule: 11 of NCLT, 2016

Order delivered on 05.07.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 23.08.2024.

Sd/-

Court Officer